

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 711/97.

Date of Decision: 01.05.1998.

Smt. Yashodha Jairam Mudaliar, Applicant.

None. Advocate for
Applicant.

Versus

Union Of India & Another. Respondent(s)

Shri V. S. Masurkar, Advocate for
Respondent(s).

CORAM:

Hon'ble Shri. Justice R. G. Vaidyanatha, Vice-Chairman.

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(1) To be referred to the Reporter or not? *✓*

(2) Whether it needs to be circulated to other Benches of the Tribunal? *✓*

R. G. Vaidyanatha
(R. G. VAIDYANATHA)
VICE-CHAIRMAN.

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CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 711/97.

Dated this Friday, the 1st day of May, 1998.

CORAM : HON'BLE SHRI JUSTICE R. G. VAIDYANATHA,
VICE-CHAIRMAN.

Smt. Yashodha Jairam Mudaliar,
Gawade Chawl, Room No. 2,
Adarsh Nagar, Jamblipada,
Kalina, Santacruz (E),
Mumbai - 400 029.

... Applicant

(None for the applicant)

VERSUS

1. Western Railway through the
General Manager,
Bombay Central,
Bombay - 400 008.

... Respondents.

2. Chief Accounts Officer,
Divisional Office,
Western Railway,
Mumbai - 400 008.

(By Advocate Shri V.S. Masurkar)

: OPEN COURT ORDER :

(PER.: SHRI R. G. VAIDYANATHA, VICE-CHAIRMAN)

Applicant and his counsel absent.

Shri V.S. Masurkar, Learned Counsel for the respondents,
tenders the reply.

2. The only claim made by the applicant is for
the gratuity amount due to her son, who has died. The
respondents have now stated that the gratuity amount ^{has} been
paid to the wife of the deceased as per the nomination
vide P.P.O. dated 15.04.1997. Since the respondents have
already paid the amount, the present O.A. is not
maintainable. If at all the applicant's remedy is to

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claim the amount from the wife of the deceased by filing a suit according to law.

3. For the above reasons, the O.A. is rejected at the admission stage itself. No costs.

R. G. Vaidyanatha
(R. G. VAIDYANATHA)
VICE-CHAIRMAN.

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